

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
BENCH 'A', NEW DELHI**

**BEFORE SH. H. S. SIDHU, JUDICIAL MEMBER  
AND, SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.888/Del/2016 (for Assessment Year 2011-12)

SRS Marketing D-236, 1 <sup>st</sup> Floor, Ashok Vihar, Phase-1, New Delhi – 110 052  PAN No. ABFFS 3448 E <b>(APPELLANT)</b>	Vs.	ITO, Ward – 33(2), New Delhi  <b>(RESPONDENT)</b>
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Assessee by	Ms. Umang Luthra, C.A.
Revenue by	Sh. Prakash Duby, Sr. DR

Date of hearing:	15/12/2020
Date of Pronouncement:	16/12/2020

**ORDER**

**PER ANIL CHATURVEDI, AM:**

This appeal filed by the assessee is directed against the order dated 05.01.2016 of the Commissioner of Income Tax (A)-17, New Delhi relating to Assessment Year 2011-12.

2. Before us, assessee has moved an application dated 14<sup>th</sup> December 2020 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration

(Form-1) and undertaking (Form-2) Scheme and had requested to allow the withdrawal of appeal.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

**Order pronounced in the open court on 16.12.2020**

**Sd/-**  
**(H. S. SIDHU)**  
**JUDICIAL MEMBER**

\*Priti Yadav, Sr.PS\*

Date:- 16.12.2020

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**Sd/-**  
**(ANIL CHATURVEDI)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI